- (f) Amendment to Article 311 of the Constitution to provide for summary proceedings in cases of grave misdemeanor or blatant corruption by public servants; and
- (g) Consideration of relevance/need for section 6(A) of the Delhi Special Police Establishment Act, 1946.

The GoM was initially given time of 60 days to submit its recommendation. However, this time limit has been extended from time to time. The GoM has already submitted its First Report to the Government.

## Directives for setting up RTI cell in Ministries/Departments

1932. SHRI A. ELAVARASAN: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has directed all Ministries/Departments and public sector units to set up an exclusive RTI Cell to streamline disposal of application and bring in more transparency;
  - (b) if so, the details thereof;
- (c) whether Government also decided to give financial help to develop infrastructure and purchase of equipment to set up RTI Cell; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Office Memorandum No. F. 1/12/2010-IR dated 19th May, 2011 Government in Department of Personnel & Training has recommended that all Central Ministries/Departments may set up RTI Cells to streamline receipt and disposal of RTI applications.

(c) and (d) Vide the OM referred to in parts (a) & (b) above, Ministries/Departments have been advised that they can avail of a grant of upto Rs.50,000/- for procuring a computer alongwith a printer and scanner facility for the RTI Cells under the Centrally Sponsored Plan Scheme "Improving Transparency and Accountability through Effective Implementation of RTI being implemented by the Department.

## Cases pending with CBI

†1933. SHRI KAPTAN SINGH SOLANKI: Will the PRIME MINISTER be pleased to state:

<sup>†</sup>Original notice of the question was received in Hindi.